

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-1464 (PB)/2018

IN THE MATTER OF:

a'XYKno Capital Services Pvt. Ltd.

.... Applicant/petitioner

Vs.

Rattan India Power Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: Mr. Vikram Hegde, Adv.

For the Respondent(s): -

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 26.11.2018.

Process dasti only.

List for further consideration on 26.11.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)